(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) and (c). Do not arise.

Income Tax Dues

1217. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) the names of companies, individuals, Hindu Undivided Families (HUFs) and others against whom income-tax to the tune of Rs. 10 crores and above is outstanding as on July 1, 1996;

(b) the names of companies against whom the Central Excise Duty amounting to Rs. 5 crores and above is outstanding as on date; and

(c) the steps taken or propose to be taken to recover the above amount?

THE MINISTER OF FINANCE AND MINISTER OF "COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Central Chit Fund Act

1218. SHRI PARASRAM BHARDWAJ SHRI MANIKRAO HODLYA GAVIT ;

Will the Minister of FINANCE be pleased to state :

(a) whether the All India Chit Fund Federation has urged the Government to notify the Central Chit Fund Act, 1982; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a) and (b). No such representation appears to have been received by the Government in the recent past. However, Chit Funds Act. 1982 has already been brought into force in 21 States/Union Territories on different dates.

Khadi Textiles

1219. DR. KRUPASINDHU BHOI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have taken steps to popularise Khadi and Polyvastra,

(b) whether the interest of the buyers and consumers are also kept in view while taking steps to promote and popularise. Khadi and Polyvastra; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Yes, Sir.

(c) KVIC has taken number of steps for popularising Khadi and Polyvastra, some of which, are given below :

- (1) Quality Assurance : In order to ensure the strength and evenness parameters as well as fastness properties towards washing, light and perspiration, necessary test are conducted. KVIC has brought out cotton, silk khadi shade cards and provided to the producing institutions.
- (2) Product/Design Development : KVIC has developed light and medium variety Deni, specially to cater to the need of young generation. A Design Development Centre has also been established.
- (3) A Project assigned to this National Institute of Design has been successfully completed and the designs have been brought into commercial production.
- (4) KVIC and some KVIBs have conducted Fashion Shows to popularise Khadi

Transfer Policy of High Court Judges

1220. SHRI JAG MOHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government have received any representation for reviewing the transfer policy in respect of High Court judges;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard? .

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS. LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) (a) to (c). The Government have accepted as a policy the recommendations of the Law Commission in its 80th Report that there should be a convention according to which 1/3rd of Judges in each High Court should be from any other State. The Government have decided that this may be implemented either by making initial appointments from outside or by effecting transfers Pursuant to this policy, transfer/appointment of Judges and Chief Justices of the High Courts are being made on the recommendation of the Chief Justice of India.

The Supreme Court of India in its judgement dt. 6.10.1993 had held that the initiation of the proposal for the transfer of a Judge/Chief Justice should be by the Chief Justice of India alone. As and when a representation is received from a judge regarding his transfer from one High Court to another it is sent to the Chief Justice of India for appropriate action.